

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

HYDERABAD

D.A. 27/913.

Dt. of Decision : 14.6.94.

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|------------------------|-------------------------------|
| 1. CSV Raman | Y.S. Mani |
| 2. D. Ramakrishna | T. Venugopalarao |
| 3. G. Sambasivarao | K. Phillips Raja |
| 4. G.C.S. Rao | P. Suryanarayana |
| 5. B. Adinarayana | R. Narasinga Rao |
| 6. P. Prabakararao | M.A. Srinivasarao |
| 7. V. Venkata Rao | J. Prasadrao |
| 8. J. Venkataratnam | L.N. Sirkar |
| 9. K. Sambasiva Rao | EVSH. Jagannadharao |
| 10. M. Narayana Rao | B. Rama Rao |
| 11. D. Venkata Rao | UVS. Sanyasirao |
| 12. N. Ananda Rao | MVS. Sanyasirao |
| 13. Shaik Saida Saheb | J.N. Murthy |
| 14. G. Satya Rao | M. Devayya |
| 15. P. Raghuramamurthy | Md. Kaliulla |
| 16. R.P. John Ratnam | Y. Adivishnumurthy |
| 17. S. Markandeya | TKRVD. Sekhar |
| 18. A. R. Prasad | U. Ramamurthy |
| 19. V.V. Hanumant Rao | G. Pushpanadham .. Applicants |
| 20. KVGK. Tulasiram | |

V:

1. Union of India, rep. by the Secretary, Ministry of Defence, New Delhi - 1.
2. Chief of Naval Staff, Naval Headquarters, New Delhi - 1.
3. Flag Officer Commanding-in-Chief Headquarters Eastern Naval Command Visakhapatnam. .. Respondents.

Counsel for the Applicants Mr. T.V.W.S. Murthy for Mr. T. Jayant

Counsel for the Respondent Mr. N.V. Ramana, Addl. CGSC.

CORAM:

THE HON'BLE SRI JUSTICE VADRI RAO : VICE CHAIRMAN
THE HON'BLE SRI R. RANGARAJ MEMBER (ADMN.)

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OA.27/91

Judgment

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

Heard Mr. T.V. Murthy, for Mr. T. Jayant, learned counsel for the applicants and Sri N.V. Ramana, learned Standing counsel for the respondents.

2. This OA was filed on 28-2-1990 praying for a direction to the respondents to revise the seniority ~~list~~ rules of the Store Keepers of the Naval Store Organization published by OIO. SE/2076 dated 4-12-1989 of R-3 by determining the seniority of the Departmental promoted the direct recruits in the grade of Store Keeper on the basis of the dates of their promotion/direct recruitment in accordance with Navy Group-C (Group-C Non-Strategic posts, Store House Staff, Recruitment Rules 1986) promulgated by the President of India by SRO.66 dated 1984.

3. It is stated in ⁱⁿ reply of this OA that the seniority of the applicants 1 to 10, 14 to 16, 18 to 25, 32, 35 and 37 was ~~was~~ revised in pursuance of the earlier order of this Court in the OA's filed by them under Section 19 of the Administrative Tribunals Act.

4. When the remaining applicants i.e. applicants 11, 12, 13, 17, 26 to 31, 33, 34, 36 and 38 are similarly placed, they also should be given seniority as per SRO.66 dated 17-2-1984.

5. Hence this OA is decided by the following order :

The seniority of applicants 11, 12, 13, 17, 26 to 31, 33, 34, 36 and 38 would be fixed in accordance with SRO.66 dated 17-2-1984. It is clear that even

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after refixation of seniority of the applicants

referred to in this a, the promotions that were given
 by 28-12-1990 from posts of Store Keepers should not
 be disturbed, and the applicants have to be considered
 for promotion in accordance with the recruitment rules as
 and when the turn comn the basis of the revised
 seniority that has to be fixed in pursuance of this order.

No costs.

(R. Rangarajan)
Member (Admn)

(V. Neeladri Rao)
Vice Chairman

Dated : 14, 1994
Dictated pen Court

Deputy Registrar (J) CC

To

1. The Secretary, Ministry of Defence,
Union of India, New Delhi.
2. The Chief of Naval Staff, Headquarters, New Delhi-1.
3. The Flag Officer, Command-in-Chief
Headquarters, Eastern Command, Visakhapatnam.
4. One copy to Mr. T. Jayaram, CAT. Hyd.
5. One copy to Mr. N. V. Rama Rao, CAT. Hyd.
6. One copy to Library, CAT. Hyd.
7. One spare copy.

P.V.M.

P.V.M.

ED BY

COMPARED BY

RED BY

APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR.JUSTICE V.NEELADRI RAO,
VICE CHAIRMAN

AND

HON'BLE MR.A.B.GURTHI : MEMBER(A)

AND

HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

HON'BLE MR.R.RANGARAJAN : MEMBER(A)

d: 14/6 -1994.

JUDGMENT:

R.A/C.A. No.

in

No. 27/91

No. (W.P.)

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ssed as withdrawn

ssed for default.

ted/Ordered.

der as to costs.

pvm

